The following Act of Parliament received the assent of the President on the 17th July, 2014, and is hereby published for general information.

THE ANDHRA PRADESH REORGANISATION (AMENDMENT) ACT, 2014

No. 19 OF 2014

[17th July, 2014.]

An Act to amend the Andhra Pradesh Reorganisation Act, 2014.

Be it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on the 29th day of May, 2014.

2. In the Andhra Pradesh Reorganisation Act, 2014, in section 3, for the words, brackets, letters and figures “Khammam (but excluding the revenue villages in the Mandals specified in G.O.Ms.No. 111 Irrigation & CAD (LAI R&R-I) Department, dated the 27th June, 2005 and the revenue villages of Bhurgampadu, Seetharamanagaram and Kondreka in
Repeal and saving.

3. (1) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Andhra Pradesh Reorganisation Act, 2014, as amended by the said Ordinance, shall be deemed to have been done or taken under the provisions of that Act, as amended by this Act.

P. K. MALHOTRA,
Secy. to the Govt. of India